

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.12/KB/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th December 2017, 10.30 A.M

Name of the Company	Tapasiddha Roy & Anr-Versus-Chandima Construction Centre Pvt.Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

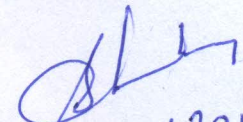
1. SWAPNA CHOUBEY Adv.


2. RAJESH UPADHYAYA Adv.

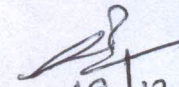
3. Anirban Ray Adv.

4. Aparajita Rao & Pallan Gandhi Adv.

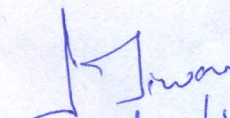
Petitioners


19/12/2017


Respondent
Punjab National Bank


19/12/17

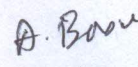
5. Sailendra Kumar Tiwari } Respondent No. 7


Jinan
19/12/17

1) Mr. Aasish Chowdhury, Adv

2) Ms. Anvita Chakraborty, Adv

3) Ms. Anvita Basu, Adv

Respondent
Nos. 1, 5, 9

A. Basu
19/12/2017

ORDER

Ld. Counsel for the petitioners and the respondent nos.
1, 5 7 and 9 are present.

Respondent No. 7 has submitted that he has filed an I.A. U/s. 8 of the Arbitration Act but till date the same has not been numbered due to some defect. Respondent no. 7 is directed to remove the defect within within 08/01/2018.

List it on 16/02/2018.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)